

Central Administrative Tribunal
Principal Bench New Delhi.

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Date of Decision: 10.5.1989.

Regn. No. O.A. 869/89.

Mrs. Reshma ... Applicant

vs.

Union of India ... Respondents.

CORAM:

Hon'ble Mr. P. Srinivasan, Member (A)

For the applicant: Shri P.T.S. Murthy, Advocate.

For the respondents: Shri K.S. Dhingra, respondent No. 2
on behalf of the respondents.

JUDGMENT.

This application has been listed before me today for considering the question of interim relief prayed for in the application. When the matter came to be heard, I felt that it could be disposed of at this stage itself.

2. The applicant, who is working as a Fatigue Woman in the office of the Armed Forces Film and Photo Division, New Delhi, complains that by the impugned order dated 13.4.1989, respondent No. 2 has illegally transferred her.

3. Shri Murthy, counsel for the applicant, submits that the applicant apprehends that she may be transferred out of Delhi. In the earlier office from which she has been transferred, she was working on the ground floor and there were other women who were working alongwith her. In the new office, there is no other woman working with her and she has to work on the third floor. He, further, submits that she suffered an accident as a result of which she has been injured

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in the legs and cannot climb upstairs.

4. Shri Dhingra, respondent No. 2, submits that the applicant will not be posted out of Delhi. Even though the place to which she is posted involves working on the third floor, if she wants transfer to another place on a lower floor, she may have to go some distance from her earlier place of working. He, however, stated that he would consider giving her a posting as near as possible to the place in which she was earlier working and where another lady will be working with her.

5. Since the impugned transfer is to take place within Delhi itself and in view of the assurance given by respondent No. 2 personally which, I hope, he will fulfil, this application is disposed of at the stage of admission itself with the direction to respondent No. 2 to consider the case of the applicant with positive sympathy.

Parties to bear their own costs.


(P. Srinivasan)
Member (A)